

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.381/2000

New Delhi, this the 3rd day of April, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Constable Mahee Lal Meena,  
No.1862/NW, PIS NO.28900801  
S/O Mange Lal Meena,  
R/O Qr. No.432, Police Colony,  
Ashok Vihar, Delhi.

... Applicant

(In person )

-Versus-

1. Union of India through  
Secretary, Ministry of Home Affairs,  
North Block, New Delhi.
2. Addl. Commissioner of Police,  
Establishment, Police Headquarters,  
I.P.Estate, M.S.O. Building,  
New Delhi.
3. Dy. Commissioner of Police,  
Licencing, Police Headquarters,  
I.P.Estate, M.S.O. Building,  
New Delhi.

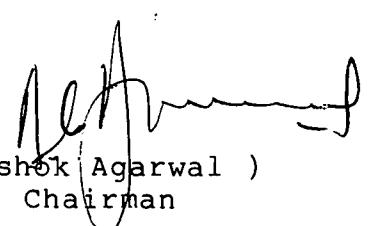
... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Applicant has produced a copy of S.O. No.91/1989. We have perused the same and we find that the same does not contain any relaxation in respect of physical test on grounds of medical disability. In the circumstances, we find that no case is made out for granting any of the reliefs claimed in the present O.A.

2. Present O.A., in the circumstances, is dismissed in limine.

  
( Ashok Agarwal )  
Chairman

  
( V. K. Majotra )  
Member (A)

/as/